UTTAR PRADESH SHASAN PARIVAHAN ANUBHAG-4

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notification no. 4/2019/ 215 /XXX-4-2019-4(2)/2010, dated 26 February, 2019.

Notification

No.4/2019/215/XXX-4-2019-4(02)/2010 Lucknow: Dated: 26 February, 2019

In exercise of the powers under sub-section (1) of section 96 of the Motor Vehicles Act,1988(Act no.59 of 1988) read with clause (xxiii) of sub-section(2) of the said section and section 21 of the General Clauses Act, 1897(Act no. 10 of 1897), the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh Motor Vehicles Rules, 1998 after their previous publication in the Gazette vide Government notification no. 45 /1040/2018/XXX-4-2018-4(2)/2010, dated 19 July, 2018, as required under sub-section (1) of section 212 of the said Act of 1988.

THE UTTAR PRADESH MOTOR VEHICLES (TWENTY FOURTH AMENDMENT) RULES, 2019

Short title and 1commenceme

- (1) These rules may be called the Uttar Pradesh Motor Vehicles (Twenty Fourth Amendment) Rules, 2019;
 - (2) They shall come into force with effect from the date of their publication in Gazette.

Amendment of rule 125

2- In the Uttar Pradesh Motor Vehicles Rules, 1998 in rule 125 for the existing table set out in Column-1 below, the table as set out in the Column-2 shall be substituted, namely:--

Column-1				Column-2						
	Existing T	able		Table as hereby	substituted					
	TABLE				TABL	E				
SI.	Purpose	Amount	Rule	SI.	Purpose	Amount	Rule			
No.				No.						
1	2	3	4	1	2	3	4			
1	Application fee for		64	1	Application fee		64			
	grant, renewal,				for grant,					
	transfer and				renewal, transfer					
	countersignature				and					
	of permit other				countersignature					
	than the				of permit other					
	temporary				than the					
	permit-				temporary					
					permit-					
	(a) Motor Cab	500.00			(a) Motor Cab	500.00				

यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नही है।

2- इस शासनादेश की प्रमाणिकता वेब साइट <u>http://shasanadesh.up.nic.in</u> से सत्यापित की जा सकती है ।

	(b) Omni bus or Goods Carriage.	1000.00			(Bike Taxi) (b) Motor Cab (c) Omni bus or Goods Carriage.	600.00 1200.00								
2	For grant, renewal and countersigning of permit-			2	For grant, renewal and countersigning of permit-									
	(A) of Permit other than temporary permit-		75,81, 82		(A) of Permit other than temporary permit-		75,81, 82							
	(i) for stage carriage	6000.00			(i) for stage carriage	7500.00								
	(ii) for goods carriage	6000.00			(ii) for goods carriage	7500.00								
	(iii) for contract carriage other than motor cab and maxi cab.	7500.00			(iii) for contract carriage other than motor cab and maxi cab.	9000.00								
	(iv) for Private Service Vehicle	3750.00	5		(iv) for Private Service Vehicle	4500.00								
	(v) for maxi cab -	2000.00			(v) for maxi cab -	2000.00								
	(a) for one region	2000.00		J.	(a) for one region	3000.00								
	(b) for whole of	3750.00			(b) for whole of	5000.00								
	Uttar Pradesh				Uttar Pradesh									
	(vi) for motor cab -	R			(vi) for motor cab -									
	(a) for one region	1000.00			(a) for one region	2000.00								
	(b) for whole of Uttar Pradesh	2000.00			(b) for whole of Uttar Pradesh	3000.00								
	(c)forthreecontiguousStatesincludingUttarPradesh	2000.00										(c) for three contiguous States including Uttar Pradesh	3000.00	
	(d) for whole of India	3200.00			(d) for whole of India	5000.00								
					(vii) Motor Cab (Bike Taxi)									
					(a) for one region	750.00								
					(b) for whole Uttar Pradesh	1500.00								
	(B) Of temporary permit -		74,75		(B) Of temporary permit -		74,75							
	(i) for first three days or part there	375.00			(i) for first three days or	450.00								

	of				part there of		
	(ii) after three	375.00			(ii) after three	450.00	
	days up to end of	010100			days up to end of		
	the week.				the week.		
	(iii) for every	375.00			(iii) for every	450.00	
	additional week	373.00			additional week	430.00	
3	Application fee for	225.00	84	3	Application fee	270.00	84
5	replacement of a	223.00	04	5		270.00	04
					for replacement of a vehicle		
	vehicle under a permit						
4			07	4	under a permit		07
4	For Transfer of		87	4	For Transfer of		87
	permit-	7500.00			permit-	0000.00	
	(i) for stage	7500.00			(i) for stage	9000.00	
	carriage				carriage		
	(ii) for contract	7500.00			(ii) for contract	9000.00	
	carriage other				carriage other		
	than motor cab				than motor cab		
	and maxi cab				and maxi cab		
	(iii) for goods	625.00			(iii) for goods	750.00	
	carriage				carriage		
	(iv) for maxi cab	250.00	<		(iv) for maxi cab	300.00	
	(v) for motor cab	250.00			(v) for motor	300.00	
					cab		
	(vi) fee for	Half of			(vi) fee for	Half of	
	transfer of permit	the fee			transfer of	the fee	
	to the legal heirs	specified in			permit to the	specified in	
	of the permit	, clause (i)	J		legal heirs of the	, clause (i)	
	holder in the	to (v)			permit holder in	to (v)	
	event of his death				the event of his		
	shall be				death shall be		
5	For issue of a	125.00	88	5	For issue of a	Half of	88
Ŭ	duplicates permit-	120.00	00	Ŭ	duplicates	the Grant	00
					permit-	Permit	
						fee	
6	For appeal against		91	6	For appeal	100	91
	the order of the		71	0			71
					against the order of the State of		
	State of Regional						
	Authority-				Regional		
	(1) in more set of				Authority-	750.00	
	(i) in respect of	625.00			(i) in respect of	750.00	
	Auto rickshaws				Auto rickshaws		
	permit	10-5-5-5			permit	4	
	(ii) in respect of	1250.00			(ii) in respect of	1500.00	
	transport vehicle-				transport		
					vehicle-		
7	For filing any	15.00 in	91	7	For filing any	20.00 in	91

	miscellaneous application containing a prayer before the State Transport Appellate Tribunal	the form of court fee Stamp			miscellaneous application containing a prayer before the State Transport Appellate Tribunal	the form of court fee Stamp	
8	For Supply of copies	15.00 per copy per document in the form of court fee stamp in addition to the Stamp duty payable	91,93	8	For Supply of copies	20.00 per copy per document in the form of court fee stamp in addition to the Stamp duty payable	91,93
9	For inspection of files	15.00 per hour in addition to court fee payable	95	9	For inspection of files	20.00 per hour in addition to court fee payable	95
10	For entry of alteration of motor vehicle in the permit	65.00	106	10	For entry of alteration of motor vehicle in the permit	80.00	106
11	For grant or renewal of Agent's Licence- (i)For grant of Licence for principal establishment (ii) for grant of Supplementary Licence of each additional establishment	1250.00 950.00	113, 115, 116	11	For grant or renewal of Agent's Licence- (i) For grant of Licence for principal establishment (ii) for grant of Supplementary Licence of each additional establishment	1500.00	113, 115, 116
	(iii) for renewal of Agent's Licence if application is made within time-				(iii) for renewal of Agent's Licence if application is		

				1			
					made within		
					time-		
	(a) in respect of	1250.00			(a) in respect of	1500.00	
	Licence for				Licence for		
	principal				principal		
	establishment				establishment		
	(b) in respect of	1000.00			(b) in respect of	1200.00	
	Supplementary				Supplementary		
	Licence for each				Licence for each		
	additional				additional		
	establishment				establishment		
	(iv) for renewal of				(iv) for renewal	P. (, 9	
	Agent's Licence if				of Agent's		
	application is not				Licence if		
	made within time-				application is not		
					made within	•	
					time-		
	(a) in respect of	1500.00	1		(a) in respect of	1800.00	
	Licence for				Licence for		
	principal				principal		
	establishment				establishment		
	(b) in respect of	1000.00			(b) in respect of	1200.00	
	Supplementary	1000.00			Supplementary	1200.00	
	Licence for each			\sim	Licence for each		
	additional				additional		
	establishment				establishment		
	(v) for issue of				(v) for issue of		
	duplicate Agent's				duplicate Agent's		
	Licence-				Licence-		
	(a) in respect of	125.00			(a) in respect of	150.00	
	Licence for				Licence for		
	principal				principal		
	establishment				establishment		
	(b) in respect of	100.00			(b) in respect of	120.00	
	Supplementary	100.00			Supplementary	120.00	
	Licence for each				Licence for each		
	additional				additional		
10	establishment	250.00	100	10	establishment	200.00	100
12	For appeal against	250.00	122	12	For appeal	300.00	122
	the order of				against the order		
	Licensing				of Licensing		
	Authority				Authority		
13	For copy of	10.00 per	123	13	For copy of	15.00 per	123
	document	copy in			document	copy in	
		addition				addition	

		to the				to the	
		Stamp				Stamp	
		duty				duty	
		payable				payable	
14	(A) for application	125.00	124	14	(A) for	150.00	124
	for grant of				application for		
	renewal of Agent's				grant of renewal		
	Licence for sale of				of Agent's		
	tickets-				Licence for sale		
					of tickets-		
	(B) For grant or		124		(B) For grant or		124
	renewal of Agent's				renewal of	° . (, o	
	Licence for sale of				Agent's Licence		
	tickets for travel				for sale of tickets		
	by public service				for travel by		
	vehicle-				public service	-	
					vehicle-		
	(i) for grant of	250.00			(i) for grant of	300.00	
	Licence				Licence		
	(ii) for renewal of	250.00			(ii) for renewal	300.00	
	Licence		()		of Licence		
	(iii) for issue of	60.00	((iii) for issue of	80.00	
	duplicate Licence				duplicate Licence		
	(C) (i) for issue	125.00			(C) (i) for issue	150.00	
	of a badge			<i></i>	of a badge		
	(ii) for issue of a	250.00			(ii) for issue of a	300.00	
	duplicate badge				duplicate badge		

By Order

(Aradhana Shukla) Pramukh Sachiv.

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